

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 261/MP/2012

Subject: Petition for permission to allow extension of the period for injection of infirm power for testing including full load testing for Vindhyachal STPP Stage-IV Unit -I (500 MW), beyond six months from initial synchronization.

Date of Hearing: 15.1.2013

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V. S Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd, New Delhi

Respondents: Madhya Pradesh Power Management Company Ltd., and 6 others

Parties present: Shri Ajay Dua, NTPC
Shri M.K.V.Ramarao, NTPC
Shri Rohit Chhabra, NTPC
Shri S. N Tripathi, NTPC
Ms. Suchitra Maggon, NTPC
Shri Rajesh Jain, NTPC
Shri S. Sabharwal , NTPC
Shri V. Ramesh, NTPC

RECORD OF PROCEEDINGS

The petitioner, NTPC Limited has filed this petition in terms of Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) and the Central Electricity Regulatory Commission (Unscheduled Interchange and related matters) Regulations, 2009 as amended *vide* notification dated 21.3.2012 to allow extension of the period for injection of infirm power for testing including full load testing for Unit-I (500 MW) of Vindhyachal STPP, Stage-IV (the generating station) beyond six months from initial synchronization.

2. During the hearing, the representative of the petitioner submitted as under:

(a) The first unit of the generating station has already been test synchronized on 13.6.2012 and the work for declaration of commercial operation is in the advance stage of completion.

(b) In order to ensure availability of coal, new railway lines were proposed to be laid in addition to existing lines in NTPC exchange yard. Despite taking up the matter, approval from railways is awaited affecting completion of work necessary for augmentation of coal supply system.

(c) Due to above reasons, interconnection of conveyors from existing Stage-I conveyors on priority basis was envisaged instead of completing other CHP works so that coal through existing Stage-I could be fed to Stage-IV unit, but due to long duration rain the progress of work suffered heavily and interconnection work could not be completed as envisaged.

(d) The civil work of cooling tower started later and the stone aggregate which is required for cast in situ civil work and being procured from Dala quarry, was not available due to shutting down of all stone crushers in Dala quarry due to ban on its mining imposed by the State Government of Uttar Pradesh on environmental issues. However, the required stone aggregate was arranged from Makrohar mines having less crushers, for completion of the project. The alternative quarry did not provide the required demand and hence the delay in completion of the works. Though civil work of cooling towers for the unit is in advance stage, mechanical works are pending.

3. On a specific query by the Commission as to whether the terms of the contract provide for procurement of stone aggregate from other quarry, the representative of the petitioner clarified that the same is to be made available from other source. On a further query by the Commission as to whether the contractor should not be made responsible for delay in execution of contract, the representative of the petitioner clarified that the State Government of Uttar Pradesh had declared shut down of all stone crushers in Dala quarry. The representative of the petitioner added that other works, except the above are being completed as per schedule. On a query by the Commission as to the expected date of commercial operation of the Unit, the representative of the petitioner submitted that the unit was expected to achieve commercial operation by end of March, 2013.

4. The Commission admitted the petition and directed the petitioner to furnish the following information on affidavit, on or before 11.2.2013:

(a) Complete details of activities undertaken along with their time schedule before test synchronization of unit along with original PERT chart.

(b) Also, details of the activities to be undertaken after completion of pending works and their time schedule and expected date of COD along with revised PERT chart.

5. Subject to this, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Joint Chief (Law)